

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.261/MP/2017  
Alongwith IA No.56/2018**

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 6.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : PGCIL and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Parichita Chowdhury, Advocate, NTPC  
Shri Vinay Garg, NTPC  
Shri Rohit Chhabra, NTPC  
Shri Sitesh Mukherjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Shri S.K. Niranjan, PGCIL  
Shri S.K. Venkatesh, PGCIL  
Shri Mukund P. Unny, Advocate, KSEB  
Shri P.V. Dinesh, Advocate, KSEB  
Ms. Sheela M. Daniel, KSEB  
Ms. Sreeja R.S., KSEB  
Shri G. Chakraborty, NLDC  
Shri A. Rajan, POSOCO

**Record of Proceedings**

Though order was reserved in the petition on 7.8.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**